have sent a circular to Public Sector Undertakings permitting or encouraging them ;o become members of Chambers of C immerce :

(b) whether G rvernment have evolved any new policy n this regard; and

(c) if so, the reasons therefor?

THE MINISTER OF REVENUE AND EXPENDITURE (SHRI VIDYA CHARAN SHU-CLA): (a) and (b) Public Enterprises lave been advised that there is generally no bar to their becoming members o; industrial and professional associatic is of the industries to which they belo g, as is borne out from fact that in the case of a number of enterprises, their memoranda of association cor tain a specific clause providing for his. The attention Public Enterpris ;s have also been drawn io a recommer dation of the National Commission on Labour to the effect that Public Sec or Undertakings should be encouraged to join their respective industrial associations.

Chief Execuive of Public Enterprises have also been advised that there would be no objection to such Chief Executives being numbers of management committees of industrial or professional associations on

It is felt 1 iat a within a particular industry, there s an identity of interest between public sector and private sector in finding answ rs to common problems ng the indi stry, and public sector \_; leaders i i the industrial fields, it is essential tha Public Enterprises are able to play a proper role in the counsels of the indu try to which they belong and through them in the wider forum available

12 NOON

#### STATEMENT BY MINISTER RE-GARDING UNSTARRED OUESTION NO. 351 ANSWERED ON THE 5TH MAY, 1970

#### DRINKING WATIR FACILITIES IN URBAN ANI RURAL AREAS

THE MINISTER OF STATE IN THE MINISTIY OF HEALTH AND FAMILY PL/NNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): Sir, it has since (ome to notice that the words "in the States" have been inadvertently omitted n part (b) of the Unstar-

(a) whether it is a fact that Government ! red Question No. 351 asked by Shri J. P.. Yadav on the 5th May, 1970. It i? requested that the reply to part (b) of the" question may kindly be amended to read as under, in place of the reply already given : -

> "About 97,000 villages in the Suites with a population of about 5 croies have no water supply available within a depth of 50 feet or within a distance of one mile.

[MR. DEPUTY CHAIRMAN in the Chair]

### CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE FINDINGS OF PRESS COUNCIL THE COMPLAINT OF THE "TRIBUNE" ON

DR. BHAI MAHAVIR (Delhi): Sir, I rise to call the attention of the Minister of Information and Broadcasting and Communications to the findings of the Press Council on the complaint of the Tribune.

THE MINISTER OF INFORMATION AND BROADCASTING AND COMMUNICATIONS (SHRI SATYA NARAYAN SINHA): Sir, as Members are aware, the Press Council has been constituted by the Government to safeguard the freedom of the press und maintaining and improving the standards of newspapers and news aaencies in India. The Editor of the TRIBUNE, English daily, published from Chandigarh, lodged a complaint with the Press Council against the Haryana Government for withdrawing advertisements from the paper and taking steps which were alleged to have disrupted the distribution of sales network of the newspaper in Haryana State. The Editor also alleged that the above action had been taken because of the paper's two editorials critical of the Haryana Government.

The Haryana Government, who were consulted in the matter, stated that the stoppage of the advertisements to the Tribune was due to the fact that their advertisements tariff of Rs. 8.50 per column centimetre was higher than most of the English daily papers of Delhi. The Chief Minister also announced at a Press Conference on May 29, 1970, that if the paper was willing io lower its advertisement tariff, the Haryana Government would be willing to issue advertisements to it. The Haryana Govt, also stated that some private cars

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#### [Shri Satya Narayan Sinha.]

which were carrying bundles of the paper 'Ihe Tribune', Chandigarh, in contravention of the provisions of the Motor Vehicles Act were challenged and impounded in a routine check up on the road-side at Ambala on the night between 23/24 May, 1970 and 24/25 May, 1970 by Secretary, Regional Transport Authority, Ambala, and at Rohtak on the night between 24/25 May, 1970 by the Assistant Superintendent of Police, Rohtak.

The Press Council, alter considering the statements of the Editor, Tribune, and the representatives of the Haryana Government and hearing the parties, came to the conclusion—

"that the action of the Government of Haryana in respect of the matters abovementioned is calculated to threaten the freedom of the Press and that the withdrawal of advertisements and the attempts to stop the circulation of the paper were in retaliation of the editorial policy of the newspaper which was evidently not relished by the Government."

The Council considered that this was an attempt to influence the editorial policy of the paper and recorded its disapproval of this invasion of the liberty of the Press and of the freedom of the Editor, conducting his newspapei.

The Press Council in their report have raised several important points of law and fact and have also referred to the question of jurisdiction and equity of distributing advertisements. It would therefore, be necessary for the Government to examine these issues in detail in consultation with the Ministry of Law.

DR. BHAI MAHAVIR: The statement that the Minister has read could not be more than a worse narration of some events and facts and he could nol more lifeless also regarding the an-that prevails in this House and outside about what the Government intends to do in a very serious matter cting the freedom of the press. Spe-illy I would like to know from the honourable Minister if the attitude adopted by the Haryana Governmen! in this particular matter of complaint filed by the Tribune is not something which does not become a civilised Government which honours the freedom of the press.

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I Sir, as the Press Council has observed, i first the State Government tried to gain time. When on the 18th July the Council met for hearing the complaint, Mr. Varma, the Public Relations Officer, asked for time and repeated that request near the close of the day. When the Press Council gave time up to the 30th July and asked the Harvana Government to file whatever papers it wanted in this connection by that date and decided that it would meet again on the 7th and 8th of August, the Haryana Government did not take any care to file any paper during this interval of more than ten days that was given to it. Not only that. When the Council met on the 7th August, Mr. Varma appeared and made only a brief statement objecting to the jurisdiction of the Press Council saying that he had instructions only to file an objection about the Council taking up this particular case, and after that when certain questions were put to him, he simply refused to answer any questions and said that his instructions were only confined to filing the objection papers. This matter has been commented upon by the Council in these words:-

"The Council is constrained to observe that it had naturally expected from a responsible authority like the State Government much more co-operation and assistance in fulfilling its statutory function of safeguarding the freedom of the press and must express its unhappiness and disappointment at the attitude which Mr. Varma has been instructed to adopt."

This, Sir, was the comment of the Press Council. I would like to know from the honourable Minister whether this type of attitude on the part of the State Government will continue later on also and what the Central Government proposes to do in this regard in the light of the observations o'f the Press Council.

On the question of jurisdiction, the plea taken by the Haryana Government that the Press Council had no jurisdiction on the matter of the complaint of the Tribune was presumably based on a most untenable ground. The plea was taken up by them on the basis of the reported view of the Attorney-General. Now, the Attorney-General is reported to have said that under article 13. the Council could not take up a complaint of this kind. Sir, I would like to know

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if it is not a fact that the Press Council Act also has section 12(1)(a) and this section is more relevant and the complaint of the T ibune was based on this section and ii this section the Council is asked to help protect the newspapers to preser e the freedom of the press and to che kmate whatever threatens that freedo>n. The Harvana Government has no; only not co-operated in this but has practically refused to help. This quest on has been raised in this House a m.mber of times during this session. Wht never it was raised, we were told by thi Government that the question was bei ig enquired into by the Press Council E.nd that we would be able to say anything only when the Press Council submitted its report. Now when the findings of the Press Council are there, what th • Government says is precious little, practically nothing. It does not say ar vthing at all ... .

MR. DEPUT Y CHAIRMAN : You are supplement ng information instead of getting inforrlation from the honourable Minister.

DR. BHAI MAHAVIR: When they refuse to give any information, I have to put some in formation and then ask them how the} react to that information. The problem is not that they have to give us infermation. When they refuse to share any information and they refuse to ell us what they propose doing, naturall' we have to give information and asl for their reaction . .

MR. DEPU TY CHAIRMAN : That you can do !>y asking supplementary questions.

DR. BHAI MAHAVIR : That is what I am trying h do.

MR. DEPUTY CHAIRMAN : But you have taken already seven minutes. There are m. ny Members who want to ask questio is on this.

DR. BHAI vlAHAVIR: You will permit me to say that when on the last occasion it w; 5 raised here the Minister that the iaht to advertisement was not a right o the newspapers as such. Very well. N >w the Press Council has le into thi matter, and after going into the mat; ar the Press Council has observed that the Governments' discretion Iquo;e-in the matter of advertisement is n n absolute, but that it is

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subject to the condition that the advertisements are not placed or withheld for the purpose of influencing the editorial policy of a particular newspaper or as a punishment for persisting in an editorial policy which does not meet with the approval of the Government. When it was said that there was something in this and a question was put to the Minister on the last occasion in this House as to whether he would accept the opinion of the Press Council while withholding advertisements to any particular newspapersof course, we are not here to justify the grant of advertisements to newspapers which write obscene things or which indulge in scurrilous type of writing, but where a question of policy is involved. . . (Time bell rings) Mr. Deputy Chairman, I do not know how this bell helps me in permitting me to raise the points which are very relevant.

MR. DEPUTY CHAIRMAN : But you have already taken about seven or eight minutes ..

DR. BHAI MAHAVIR: Sir, is this House not on record having permitted twenty minutes or twentyfive minutes to the person who opens the calling-attention motion ? I would like your opinion on this.

MR. DEPUTY CHAIRMAN : You have taken eight minutes already.

DR. BHAI MAHAVIR : Do these few minutes appear to be too much in your view?

MR. DEPUTY CHAIRMAN : There are other Members also who are raising their hands that they want to put questions.

DR. BHAI MAHAVIR: Other Members will certainly raise their hands. But have you laid down any guidelines ?

MR. DEPUTY CHAIRMAN : If you think it is important for you, other Members also will say that it is important for them.

DR. BHAI MAHAVIR : Yes, this is very important. . .

MR. DEPUTY CHAIRMAN : Please put your questions and finish as early as possible.

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[RAJYA SABHA]

#### DR. BHAI MAHAVIR : Now the

question is that the Government -took the plea that the advertisement rates of ihe Tribune were high. This also has not stood the test of the Press Council. As you know, the whole attitude of the Haryana Government appears to be a bundle of lies because whatever they said at one place, they contradicted it at another place. On one side they said that the rates of the Tribune were high and then they said we are not interested in the extraterritorial coverage of the Tribune, it is none of our concern. They say it is because the Delhi newspapers cover Delhi and most of the contractors reside in Delhi and therefore, they are not advertising anything in the Delhi newspapers. (Interruption) Does it not reflect on the attitude they are adopting-the Government's Haryana attitude in discontinuing the purchase of the dak editions of the Tribune? There were instructions by the Chief Minister to the municipal bodies to discontinue subscribing to the Tribune. Later on there is a very irresponsible and wrong statement that from what appeared in the minutes of the municipality concerned, it was the result of a conspiracy between the municipality and the between the executive the Tribune-that is, officer of the municipality and the Tribune-as if the executive officer of the municipality is not an officer of the Government and is beyond the control of the Chief Minister. These pleas were taken merely to flout the issue and when the Press Council told this to Ihe representatives of the Haryana Government, they were not only unable to reply, but they refused to answer the questions.

They said: "We take only the Haryana coverage.

MR. DEPUTY CHAIRMAN : Please ask the question. Please allow other Members also to put questions.

DR. BHAI MAHAVIR : I will put my I want to know whether the hon. auestion. Minister agrees with me that the opinion given Attorney General in this respect and by the the stand taken by the State Government on this issue are wrong and the opinion of the Attorney General, even if it has been given by him, is not sacrosanct and he has ignored section 12(1) (a) of the Press Council Act. The council is a body set up by the Parliament. It is a quasijudicial body. It is presided over by a High Court Judge or a

#### to a matter of urgent public importance

Supreme Court Judge. It has given certain findings. It can be said that these findings are not binding and therefore if the Chief Minister says that he is unable to accept the findings the Central Government will keep on looking helplessly. But is it not a fact that all commissions of inquiry are of the same status and though their findings are not binding, was not Shri Pratap Singh Kairon asked to resign within 24 hours on the basis of the report of the Das Commission? What is going to be...

MR. DEPUTY CHAIRMAN: Please conclude now. You have put so many auestions.

DR. BHAI MAHAVIR: Have you decided on the quota of questions to be put?

MR. DEPUTY CHAIRMAN : Please sit down.

DR. BHAI MAHAVIR : If I put an irrelevant question, you can object to it and

shut me out. Since the Pi Council is a quasijudicial body, does the Government think that the Hat yana Government can brush aside the find-^ ings of that body and refuse to accept them? If they refuse to accept, whal is the Central Government going to do in the matter? I would like. . .

MR. DEPUTY CHAIRMAN : Now please sit down. You have taken about fourteen minutes.

DR. BHAI MAHAVIR : I am finishing. I would like to know from the hon. Minister as to what the Central Government proposes to do and whether they propose to ask Shri Bansilal to resign on the basis of these findings or to make amends for what the Press Council has described as an invasion on the freedom of the press.

SHRI SATYA NARAYAN SINHA: Within these fifteen minutes, the hon. Member has narrated many things which have nothing to do with the direct question.

DR. BHAI MAHAVIR: This is the most fantastic statement.

SHRI SATYA NARAYAN SINHA: He has narrated the facts. Many a time when this question came up, my colle-gue.

SHRI M. S. GURUPADASWAMY (Mvsore) : You cannot say that it was irrelevant. He if as quoting the report.

SHRI SATYA NARAYAN SINHA: We have seen tie report and we have said what we ar | going to do. If you have not heard i", it is not my fault.

SHRI AWAEHESHWAR PRASAD SINHA (Bihar) : Is this subject to be discussed like Is this a question hour?

### डा० भाई महाधार : वैठिये वैठिये ।

जी अवधेक्वर प्रसाद सिंह अभी अभी आये हा कुछ दिन हुएे, कोई करीका है, मिनिस्टर क्वज दे रहे हैं सकी ही नहीं है ।

क्षो जगदम्बी प्रताद यादव (खिठार) : मिनिस्टर कभी गवाद नहीं देने जवाद दें तो मुना जाया

#### (Interruptions)

MR. DEPUTY CHAIRMAN : No interruption ple;.se.

SHRI SATYANARAYAN SINHA : I have not gon .: into the details of the Act. I know ihe real findings and I have read out what the Press Council has said. That is the real thing. Ultimately the Pre s Council has come to this decision wiich I have read out to you. But I als > said what the Government is going 1) do. I have said that the Press Council, in their report, have I raised several piportant points of law I and facts and t ley have also referred to the question o jurisdiction and equity of distributing advertisements. They have said that 'hey have no jurisdiction. Ii would, theiefore, be necessary for the Governmen to examine these issues in detail in con ;ultation with the Ministry of Law.

DR. BHAI MAHAVIR: This is what the Government has decided to do. Sir, I setk your protection...

#### (7 iterruptions)

MR. DEPL TY CHAIRMAN : Mr. Mulka Govind i Reddy.

SHRI M. M. DHARIA (Maharashtra) : Sir, on a point of order.

MR. DE 3UTY CHAIRMAN : What is the p 'int of order?

SHRJ M. M. DHARIA: Sir, my point of order is this. According to the Press Council Act, the powers and the authority of the Press Council have been prescribed.

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public importance

AN. HON. MEMBER: Have been

SHRI M. M. DHARIA : . . . have, been prescribed. Now, this matter h before the Press Council. They have submitted their report or recommenda-, tion to the Central" Government. N< Sir, again our Constitution has also prescribed the powers of the Central Government as also the State Governments. Under these circurr. when the hon. Minister said that all these problems, all these matters, have

a examined, how could it be in ted upon the Government that the Government must do something? Sir, it is a matter which involves several constitutional and legal issues including the jurisdiction and fortunately, the Press Council has made a mention of it in their report. Under these circumstances, to say that the Government must do this thing or must do that thing is. 1 think, going much beyond the limits of the hon. Member and here we should try to realise the difficulties.

DR. BHAI MAHAVIR : Sir, Mr. Dharia's point of order . . .

MR. DEPUTY CHAIRMAN : Mr. Mulka Govinda Reddy.

DR. BHAI MAHAVIR: Sir, this is unfair. He has raised a point of order with regard to what I was saying.

MR. DEPUTY CHAIRMAN: Mr. Reddy....

(Intern: <

DR. BHAI MAHAVIR: Now, Sir, this is not the report of a seminar.

(Interruptions)

MR. DEPUTY CHAIRMAN1 : i have understood his point of order and it is not. for everybody to go on commenting on it.

DR. BHAI MAHAVIR : Sir, what do you mean by everybody? . . .

#### (Interruptions)

MR. DEUPTY CHAIRMAN : I have called Mr. Reddy.

DR. BHAI MAHAVIR: No, no, Sir. It is a very important problem. . . (Interruptions) . You will permit me...

MR. DEPUTY CHAIRMAN : I have called Mr. Reddy.

DR. BHAI MAHAVIR: Sir, you will permit one sentence.

MR DEPUTY CHAIRMAN : Not one sentence. I have called Mr. Reddy.

DR. BHAI MAHAVIR: I am asking for only one sentence. It is not the report of a seminar on the reform with regard to the Press Council Act. The question is that the Press Council had a complaint. The "Tribune" complained that its circulation was being obstructed, and its advertisements had been stopped and that instructions have been issued...

#### (Interruptions)

MR. DEPUTY CHAIRMAN : What do you want? . . .

#### (Interruption)

DR. BHAI MAHAVIR: Will the Government ask the Haryana Government to withdraw these wrong steps? That is the question.

### {Interruptions)

SOME HON. MEMBERS: No. MR.

DEPUTY CHAIRMAN : Mr.

Reddy, please.

SHRI MULKA GOVINDA REDDY (Mysore): Sir, this is not a simple question... (Interruptions)

MR. DEPUTY CHAIRMAN: Ot-der, order, please.

SHRI MULKA GOVINDA REDDY : Sir, this is not a simple question concerning the "Tribune" and the Government of Haryana. There is a very fundamental question involved in this. Under the Constitution, Article 19(1)(a), we have guaranteed freedom of speech and expression, and in the Press Council Act, Clause 12(1) says, "The object of the Council shall be to preserve the freedom of the Press", and 12(2)(a) says, "... to help newspapers to maintain their independence.". So, it is quite clear. Sir, When we have accepted the parliamentary system of Government, the freedom of speech and freedom of expression which are guaranteed under

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the Constitution should be preserved and specifically for this purpose, the Press Council was constituted by an Act of Parliament, to guarantee freedom of expression and freedom of ihe Press and also to maintain its independence. What has happened in this case, Sir, is that the freedom of the Editor to criticise the actions of the Government has been taken. On March 4 and April 11, the editorials of the 'Tribune" appeared to have stated that the Chief Minister of Haryana nominated some members of the Legislature, who had levelled charges of corruption and nepotism against the Chief Minister to the President, and those very persons were nominated to the Council of Ministers. This was attacked by the "Tribune" in its editorials of March 4 and April 11.

MR. DEPUTY CHAIRMAN: Will you please put the question?

SHRI MULKA GOVINDA REDDY : And for this, the Government took the retaliatory steps of withdrawing the advertisements and of curtail-ling the circulation and even it went to the extent of advising the municipalities not to subscribe to this paper and even the police was requisitioned to see that this paper was not circulated in Haryana. 1 his is a very fundamental and important question. If the Chief Minister of Haryana is to behave like a subedar and if he wants to assert his independence, we will have to take a very serious note of it. The very faith of the people in parliamentary democracy will be undermined and people will have to resort to other things. So in view of the threat to the freedom of expression, I Pratap Singh Kairon, Mr. Biju Patnaik whether he would take serious action against the curtailment of freedom of expression resorted to by the Haryana Government's Chief Minister..

Secondly, I would like to point out that when the Commissions of Enquiry were appointed, the Chief Ministers who were found guilty were asked to resign as happened in the case of Shri Pratap Singh Gairon, Mr. Biju Patnaik and Mr. Mitra. Then, when some adverse remarks were passed against the Government of Andhra Pradesh with regard to some matter by the Supreme Court, I must say that the then Chief Minister of Andhra Pradesh, Mr. San-jiva Reddy, without any prompting from the Congress Working Committee or the Prime M nister at that time resigned his Chief Ministership. I would like to know vhether the Chief Minister of Harya- a would be asked by the Indira Gam hi Government to resign to set up good principles and standards, becai ;e he is their party-man. So, it is a moral obligation on the part of the Central Government to ise their own Chief Minister to resign.

Now, Sir, I would like to quote here one thing.

MR. DEPUT / CHAIRMAN : Do not quote. Plea.e ask a question.

SHRI MULKA GOVINDA REDDY : Only one thing I would like to quo'e, Sir. It -ays :

"In its dei ision on the Tribunal"? complaint ag: inst the Government of Haryana, the Council recorded its disapproval c f this invasion of the liberty of the press and of the freedom of the Editor in conducting his newspaper."

Then it goes on like this :

"On the basis of these findings, Council cam.' to the conclusion that the action of the Government of Haryana in respect of the matters above mentioned was calculated to threaten the freedom of the press."

MR. DEPUIY CHAIRMAN: It is already thee in the Report. Why do you want to quote? the Report is under consideration.

SHRI MU1KA GOVINDA REDDY : Yes, it i already there but there is an appreht nsion that the Government of India wants to be a silent spectator withi ut taking any action on this. Sir, it 5 a So if the findings of the statutory body. Press Council are treated with ontempt as has been done by the Chief Minister of Haryana, what is the use of having this Press Council? It an affront to our par-liamentary deriocracy. Therefore I request that the Government should make a stater lent that they would like action forthwi h on the findings of the Press Council by appointing a Commission of Enqui y. Otherwise, Sir, it will be an insult to this I would like te know what Parliament. action the Minister want J to take in this matter.

SHRI SATYA NARAYAN SINHA : Sir, I have never said that the Government is going to be a silent spectator. Where have I said it? There is one thing which I would like the hon. Members and also this House to bear in mind and that is this: The Haryana Government and all the other State Governments are very sensitive ihese days about their rights and jurisdiction. It is not as simple a matter as the hon. Member thinks. We have got the Report only now and we cannot take action here and now. It is a matter which needs full consideration and we shall go through the whole thing and whatever is possible under the law, we shall certainly do it.

Sometimes we may like to do something but we have not the jurisdiction. Whalt can we do? Therefore I iiave submitted to the House that all hese things are not so simple. Yesterday we got this report and the judgment and to-day you ask me here and now what steps we are going to take. You give us time. We must read the whole thing and discuss it. It is not a question of one State only. It concerns all the States and the Members ar\$, fully aware as to how the States are reacting with regard to their jurisdiction and rights.

SHRI P. C. MITRA CBihar): I would like to know from the Minister whether the Press Council Act was enacted not only to regulate the writings of the editors but also to protect the editors from the highhandedness of of the Government and, if so, after this judgment whether the Government will at least send a copy of this recommendation of the Press Commission to all the State Governments drawing their attention to the adverse remarks against the action of the Chief Minister of Haryana? He the State Governments spoke about freedom but the freedom of the wanting press is nothing to him. The Minister is particularly interested in stressing the freedom of the State Governments only. The freedom of the press which is embodied in the Constitution, the Press Council Act was en for which was enacted, does get much importance from the not Minister. This is a forthright judgment and on every point the sfate Government's defence was met but the Minister only comes and savs

#### [Shri P. C. Mitra.]

that it will he considered by the law Ministry and what can be done. May I know whether the Minister will at least send a copy of this judgment to every Chief Minister and ask him not to do anything as Mr. Bansi Lal has done so that such adverse remarks do not come from the Press Council?

SHRI SATYA NARAIN SINHA : 1 do not think any useful purpose will be served now by circulating this. Let mrselves come to some decision about it and then we can do it.

SHRI P. C. MITRA: You request them to follow it.

SHRI SATYA NARAIN SINHA : li :i not serve any useful purpose now.

SHRI M. M. DHARIA: This issue involves the prestige of the Press Council, the preservation of the freedom of the press and also the powers of the Central and State Governments and having regard to the various difficulties, a new code shall have to be evolved whereby we can preserve and maintain the prestige of the Press Council and also the freedom of the Press. There are so many complicated problems which are concerned in this matter. In that light I feel that the 'Minister should sit with the Chief Minister or other officers concerned and instead of allowing anybody to a some technical "reason, should try to find out how we can come out of that difficulty and try to preserve the dignity and honour of the Press Council and

) the freedom of the press. That is the main problem and will the Minister assure the House that he will bear in mind these various issues and try to maintain the dignity of the Press Council and also the freedom of the press and in that way he will create a good code of conduct in the country?

SHRI SATYA NARAIN SINHA: Sir. I am very grateful to the hon. Member for making certain suggestions, with which I really agree. One thing I have made clear'times without number, inside the House and outside, th;>( the freedom of the press is an article of faith with us. It is enshrined in the Constitution, and we shall do all that lies in our power to see that the freedom of the press is safeguarded. The only question ir, how to do it, and under the present circumstances, as he put them, we have to examine our jurisdiction and, if necessary ...

#### to a matter of urgent public importance BHUPESH GUPTA (West

SHRI Bengal) : It seems there is a fall in your faith.

SHRI SATYA NARAIN SINHA Our faith is as robust as your faith if not more. (Interruptions) Therefore, Sir, I have said what I had to say and I do not think I can dilate on it more. As he has rightly pointed out, it is a simple thing. It concerns the State Governmen is' right and their jurisdiction, and the right and jurisdiction Press Council also. I have pointed while the lion. Member read out Section 12, that il is not such a sir er as that. Section 13, if you ; mil me, I will tedd out. Section clear;inst whom Press Council old an inquiry. The Secion reads :

-ere on receipt of a complaint made to it or otherwise, the Council has reason to believe that a news icy has offended paper c standards of journalistic against the ethics or public taste or that an edi tor or a working journalist has com mitted any professional misconduct or a breach of the code of journa listic ethics, the Council may, after giving the newspaper, the editor or the journalist concerned an nity of being heard,"... opportu

SHRI LOKANATH MISRA (Orissa) : Sir, he is reading out a wrong Section.

SHRI SATYA NARAIN SINHA : I am readi. ight Section.

SHRI LOKANATH MISRA : Members of the Opposition have been suggesting to you all the time that it 'is probably Section 12. . .

SHRI SATYA NARAIN SINHA : I reading out the powers of the Council.

SHRT LOKANATH MISRA: That is as erring newspapers, newspapers which err. (Interruptiorw by Shri \*beel Bhadra Yajee)

अपन तो

जो वह कहते हैं उसे समझते हैं और न जो हम कहते हैं उसे समझते हैं आप फिर बीच में क्यों चिल्लाते हैं ?

MR. DEPUTY CHAIRMAN: Mr. Yajee, order plea e.

SHRI LOKANATH MISRA: Let me have my say Let me make the point clear for th; hon. Minister. Section 13 lays down the procedures for erring newspapers a newspaper which goes down in st; ndards, which resorts to yellow journal) ;m and all that. Now this 'Tribune' by my strech of the hon. Minister's imagination cannot be brought under th it even though reference was made to it. (Interruptions) The reference wits made under Section 12(1Xa).

SHRI SATYA NARAIN SINHA : I was driving at something, and before listening to me rne hon. Member says something. All t iat I have said is that this Press Council has been given the right to make in miries against the erring newspapers >ut nothing has been said about an er ing Government. That is our difficulty. We have to examine that point. In tl e powers of the Press Council itself-I was pointing out-if there are some lacunae, we can come to the House and we can set them right.

SHRI BHUPtSH GUPTA: Why don't you edit a paper?

MR. DEPUTY CHAIRMAN : Order, order.

SHRI SATYV NARAIN SINHA: Sir, I am just c esenting to the House as the situation and the Act stand today.

SHRI LOKAF ATH MISRA: Sir, I am very thankf il to you, you have given me the ch; nee just after the hon. Minister finished speaking. The hon who p loted the Press Coun in this House, categorically Minister. cil Biil made a statement, and the same hon. Minister, who vas the then Informa tion and Broad'.asting Minister, hap pens to lead the entire Council of Mi nisters now, wh > is the Prime Minis ter now. And it was her assurance. What did she sal? During discussion by the Joint Select ' -ommit'ee on the Origi nal Bill it was suggested that specific provision should be made empowering the Council to :ensure a Government, if the occasion arises, as it has been empowered to e a newspaper. But the then Ir formation and Broadcasting Minister remarked it was not necessarythouiih the Select Committee wanted such an assurance—because

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(1) the Council was being set up by the Government of India under an Act of Parliament; (2) it will be presided over by a Supreme Court or a High Court Judge, and (3) it will be the Supreme Court, so to say, in journalistic affairs and therefore no civilised Government could ignore its recommendations. This is what the present Prime Minister, in her capacity as Information and Broadcasting Minister had said. Therefore, both the Houses agreed. (Interruptions) fa^i%^if?3i-nTg;fa,;T What is thi,? This cannot go on. That Member should behave or quit. He cannot go on like this.

#### SHRI GODEY MURAHARI (Uttar

Pradesh): The question is whether the Haryana Government is civilised or not. That is why they are agitated.

SHRI BHUPESH GUPTA: My friend, Mr. Misra, is using Hindi occasionally. I think it is good and we are having the promotion of Hindi here.

SHRI LOKANATH MISRA: Only because of this assurance, categorical assurance, given by the Minister the House did not insist that there should be a section regarding an erring Government. Now, for the hon. Minister, her successor, to take the plea in this very House that the Houses have not provided them with a section for dealing with an erring Government does not carry us anywhere.

MR. DEPUTY CHAIRMAN : What is your question?

SHRI LOKANATH MISRA: This is a reply to the hon. Minister who wanted to escape under some shelter or another. He cannot, because it is already there and if you will look into the records you will find that it is very specific.

SHRI MAHAVIR TYAGI (Uttar Pradesh): The Minister has said 'civilized Government'.

SHRI LOKANATH MISRA: would like to know., in view of the ooint of order raised by Mr. Dharia. .. he has left. He has done his job. . .

AN HON. MEMBER: He is here.

SHRI LOKANATH MISRA: He is net in his seat. I am not to search the entire House to look for him

MR. DEPUTY CHAIRMAN: All right, please continue.

SHRI M. M. DHARIA: Mr. Deputy Chairman, I admire his impatience and I also appreciate his blindness in the House.

SHRI LOKANATH MISRA: I would like to be blind so far as the Congress (R) Members are concerned. I do not want to look at them. Now, Sir, the point is this. Mr. Dharia got up to say on a point of order. . . / MR. DEPUTY CHAIRMAN : Please put your question.

SHRI LOKANATH MISRA: . . . . als if he was anxious to preserve the rights of the Chief Minister of every State. As far as the rights of the Chief Ministers of States are concerned, I am one with him, but so far as article 19 of the Constitution is concerned, that has also to be looked into and that has to be. . .

SHRI M. M. DHARIA : Mr. Deputy Chairman, the hon. Member is doing great injustice to me. I said, in order to maintain the prestige, dignity and the freedom of the press and also of the Press Council, because I was a Member of the very Committee on the basis of which this new legislation has come up. I did not refer to that question. You cannot cast such remarks and you should be very cautious about it.

MR. DEPUTY CHAIRMAN : Please put the question.

SHRI LOKANATH MISRA : I am putting the question. This thing must be made clear. During his point of order only he referred to the rights of the Chief Ministers and subsequently when he asked his question he brought in the freedom of the press. I am happy he did it, but in the initial stage his reaction was for the preservation of the rights of the Chief Minister.

MR. DEPUTY CHAIRMAN: No dialogue between you too please.

SHRI M. M. DHARIA: Please ex-case me. If there is any word like 'Chief Minister', I shall apologise to the House tomorrow, otherwise Mr. Misra should apologise.

SHRI LOKANATH MISRA: If he has said 'the State Government' it means the Chief Minister.

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SHRI M. M. DHARIA: Why do you shift your ground?

SHRI LOKANATH MISRA: All right, it is a minor point.

MR. DEPUTY CHAIRMAN: Please put your question.

SHRI LOKANATH MISRA: Now, I would like to know in view of this barbaric aggression against the press by some of the authorities—it may be this Chief Minister or any other Chief Minister—against the freedom of the press, what guarantee can the Government of India and particularly the Information and Broadcasting Minister give to the newspapers in the country? If that is not being given, it would aVnount to almost a negation of democracy in this country, a negation of all institutions which we call democratic institutions. If the freedom of the press is intimidated either directly or indirectly by a Chief Minister or by some State Government, it would ultimately mean the negation of democracy. What positive action is going to be taken by the hon. Minister? He sa?/s that he has referred the matter to the Law Ministry. It is something laughable.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : He did not say that.

SHRI LOKANATH MISRA: He is consulting the Law Ministry. If there is a lot of difference according to Dr. Murthy between consulting and referring...

SHRI MULKA GOVINDA REDDY: He is not yet a doctor. He deals with doctois.

SHRI LOKANATH MISRA: I would very specifically like to know in this particular case, in view of this condemnation of the State Government and of the Chief Minister of Haryana, what positive action he is going to take.

SHRI SATYA NARAIN SINHA: I do not know how many times I will have to answer this question. The hon. Member poses certain questions and answers them also himself that this will not be done therefore democracy is in danger. I do not know where danger to democracy comes in. SHRI LOKANATH MISRA: What about the assura ice given by your predecessor? Any civilised Government cannot behave i 1 this way.

SHRI SATY/. NARAIN SINHA: The hon. Mem ner, I think has sufficient experience of the House. The Act has been pissed. You have raised this question. I remember this matter came before the Select Committee. It was discusset. and the Government said this power should not be given to the Press Council. The matter came to the House. The House also agreed that the Press Council should not hold any enquiry against any Government. The natter is there. Therefore, I was realing the Act, whatever was there. The House has every right to say that it ia not sufficient and we can bring another legislation amending the Act giving that power. All these things are there

SHRI MUL LA GOVINDA REDDY : Sir, on a point of order. The Press Council Act, section 12(2)(a) says "to help aewspapers to maintain their inedpendence". It is implied though it migh not have been stated so in the Act. It is implied that action should be taken against an erring Government or Chi :f Minister.

SHRI SATY\ NARAIN SINHA: To raise the standard of newspapers...

MR. DEPU'I Y CHAIRMAN : It is a .question of interpretation.

SHRI SATY\ NARAIN SINHA: There is nothii g to radse the standard of the Govern lent also. I said that this matter can e before the House specifically that this power should be given to the Press Council to act against an erring Government. The House did not accept it. The demand was there. I am just telling you what was decided then and what obtains today. I do not say I agree wi h what is there in the Act. That is a different thing. I am just placing before the House the situation as it obtai is today.

SHRI A. D. MANI (Madhya Pradesh) : I want to ask the Minister a concrete question. I do not want to make a speech as others have done. The Press Cot ncil has postulated this theory that it will be a gross impropriety on the r irt of private individuals or of the Gove rnment to use the giving or withholding of advertisements as a lever to influence the editorial policy of a paper, eit ler in the publication of

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the facts or in the free and fearless expression of views on public questions. You may examine the decision of the Press Council in detail. I want to ask you whether you endorse this wording of the Press Council because in the past Government has gone on record in this House as saying that it will never utilise advertisements as a lever to influence the editorial policy. I want to ask you whether you still stand by that commitment.

My second question is this. The oher day my hon, friend, Mr. Guiral, mentioned 39 cases of papers which are indulging in alleged communal writing. I say 'alleged' because some of the cases are in courts of law. When we were in the Press Commission, we considered this matter also and many of us expressed the view that you cannot punish a man in two ways : you cannot withhold advertisements and you cannot prosecute him in a court of law. I would like to ask the Minister whether in those 39 cases, in which the Organiser is included, be would give advertisements to those newspapers till the cases are decided in the court of law ... and a positive verdict obtained against the newspapers because what the Government of India is trying to do is exactly what the Haryana Government is trying to do in different ways, using the advertisement as aj lever for controlling the editorial policy or influencing the newspaper in the matter of publication of news and views and comments. I do not want him to answer one thing and leave out the other. Are you going to be bound down by this verdict of the Press Council? This is a straight question that I am putting.

SHRI SATYA NARAIN SINHA: I have told you that this Press Council has also suggested that in such cases where certain papers indulge in communal writings we can withhold the advertisements.

THE MINISTER OF~ STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : In addition to that...

SHRI A. D. MANI: Are you bound down? That you should answer. On a point of order. Sir.

MR. DEPUTY CHAIRMAN: Why don't you listen to the reply?

SHRI BHUPESH GUPTA: Why should I expose his weakness?

SHRI A. D. MANI: Do you endorse the Press Council's decision that it is wrong and improper to use advertisements for influencing the editorial policy? This is a straight question that I am putting to you. If you say, 'Yes', i will be very happy.

SHRI I. K. GUJRAL: Sir, he is mixing up two things. He was a member of the Press Commission. But then he talks of everything and his memory does not help him. In paragraph 860 of the Press Commission's Report itself, the Press Commission has laid down about this. I am quoting. There are judgments against quoted by the Press Commission. In paragraph 860 of the Report, the say—

"We agree that advertisements cannot be claimed by newspapers as a matter of right. We also agree that Government would be justified in withholding advertisements from papers which habitually indulge in in journalism which is obscene, scurrilous which includes elements of coarseness, abusiveness and vulgarity—gives incitment to violence or endangers the security of the State."

(Interruptions by Shri Mani)

Sir, he has had his say. Let me have my say.

Therefore, when my hon. friend refers to these 19 papers the names of which I had disclosed the other day, he forgets that we are following in a complete sense the recommendation of the Press Commission itself, of which the hon. Member was a member. Therefore, we are in a way following his advice.

so far as the other things are concerned, the Government stands by the freedom of the press; Government stands by that advertisement is not an instrument of policy; Government stands committed that advertisements...

SHRI A. D. MANI: You endorse it?

SHRI I. K. GUJRAL : I say that it is a matter of commitment by us.

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MR. DEPUTY CHAIRMAN : Mr. Mani, you have got your reply.

SHRI GODEY MURAHARI: 1 would like to know from the hon. Minister whether, having considered the question of Centre-State relationship and the plea that the Minister has been taking that there are certain questions of jurisdiction involved in the whole matter, the Government would bring in legislation to plug the loopholes that exist in the present Act and also whether the Government would not think it right to advise the Haryana Government. Whether it is legal or otherwise, I am not going into that question. It is for you and the law Ministry to decide. But I would like to know from the Government whether the Centre does not think it fit to advise the Harvana Government to abide by the recommendation of the Press because it is the Haryana Council. Government today that is indulging in such vandalism on the press. Tomorrow it may be UP, the day after tomorrow it may be West Bengal or Kerala or some other State, and may be some time, it will be the Centre. Therefore, Sir, it will be in the fitness of things if the Central Government were to interfere in this mater and advise the Haryana Government to abide by the recommendations of the Press Council and not to withhold advertisements and not to stop the circulation of the newspaper, the Tribune.

Also I would like the Minister to clarify whether he would bring in legislation to plug the loopholes which do not empower the Centre to interefere in such matters, matters which are vitally concerned with the Constitution. After all, the Cental Government is there to protect the Constitution and the freedom and the rights that are given under the Constitution. If the Central Government is unable to do it, I do not see any reason what they are here for. The States can rule themselves.

SHRI SATYA NARAYAN SINHA: I myself have suggested that the Government, in view of the Press Council's decision, is going to consider the whole thing. If the Government thinks that something more has to be done or has to amend this Act, we will see. But 1 cannot here and now say with regard to any advice to the Haryana Chief Minister. Also with regard to the advice of the Haryana Chief Minister

we do not know what we are going to do. As I said, 1 le entire thing is not so easy. I will consider it. It is a serious matter, ar d we shall do all that is possible under the circumstances.

MR. DEPUTY CHAIRMAN : Mr. S. N. Mishra.

(Some hon. Me nbers from Haryana stood up in th ir seats.)

MR. DEPUTY CHAIRMAN : We will see afterwan s. Mr. Mishra.

THE LEADE!. OF THE OPPOSITION (SHRI S. N. MISHRA) : Sir, first I want to congratulate the Press Council for having stood so remarkably well by the ireedom of the press. In fact, it seems that it is fulfilling the hopes and expectations that were entertained when this body was established. But. lir. we are squeezed between two lores, the 'press lords' and the 'suppress Ior ls'. The 'press lords', it is well know , have been playing havoc on us. Then there are 'suppress lords' like the Chief Minister of Haryana. He seems to have the least regard for the basic and liberal freedom which one ::herishes so much and also disregard fat the public rights. If it is being suppr- esed at the State level, Mr. Chairman, i is because the Centre itself has been setting a tone which cannot be said t > bea very ideal one. And we cannot orget the fact that the hon'ble Prime IV inister, while speaking to some 14 journalists in Bombay, said, "Don't you kno' |. I can fix your proprietors"?

SHRI MAH WIR TYAGI : No, No.

SHRI MAH'TOSH PURAKAYA-STHA (Assam) : No, no.

SHRI GODEY MURAHARI : But, Mr. Mishra, th. proprietors are fixing her.

SHRI S. N MISHRA : Tf they are fixing her, it is all right. She is calling their tune. The Chief Minister of Haryana has bi sed his reaction, which he has given, an the findings of the Press Council, in the legal opinion of the Attorney-G neral. Now, the basic point that I w int to raise is whether any opinion cat be given by the Attorney-General to the Chief Minister of a Government.

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According to article 76, the Attorney-General can give opinion only on a subject which has been referred to him by the President of India. He cannot give any opinion. That might be the opinion of one eminent lawyer Shri Niren De. But that cannot be the opinion of the Attorney-General of India. Therefore, it is highly improper to say that the opinion of the Chief Minister is based on the opinion of the Attorney-General. And if the Attorney-General has given any opinion to the Chief Minister, I must make it clear that the House will have to pull up such an Attorney-General and the Government must take action. . An opinion can be given to a State Government only on a reference by the Governor who represents the entire executive. It cannot be given on a reference by a Minister or a Chief Minister. That is another thing. Therefore, this is one aspect in which I would like the hon'ble Minister of Information and Broadcasting to go and find out whether the Attorney-General has given his opinion in his capacity as the Attorney-General or he has given it as an eminent lawyer of this country.

The last point is that the question has been asked: What does the Government propose to do in this matter? The answer of Government has been the to read ihe entire thing. has been that they the propose Thev propose to read the entire thing, that seems to be the first action that the Government wants to take. The second stage would be that I they would propose to learn to act in this matter. I do not know. But I must say that in such matters the moral atmosphere generated by the findings of the Press should be most important. Council Although that 2 P.M. might be intangible, it is a thing which will have to be reckoned with by all democrats, and the Government must be responsive to the findings of a body like the Press Council. If the State Government does not fall in line with the recommendations of the Press Council, there must be at least a moral duty cast on the House. Would the Minister be prepared to come before the House with a resolution condemning the action of the State Government? That would reinforce recommendations of the Press Council. the If the Government does not propose to do that, we would think that the Government of

#### [Shri S. N. Mishra.]

India has let down the Press Council which we have established with so much hopes and expectations.

SHRI SATYA NARAYAN SINHA: Sir, as regards the hon. Member's first remark, the allegation about the Prime Minister from somewhere in Bombay, it was contradicted by her and all the journalists who were present there also said...

SHRI S. N. MISHRA : Where did the contradiction oppear?

SHRI SATYA NARAYAN SINHA:

The contradiction appeared in the press. With regard to the Attorney-General, I had not brought in the Attorney-General in whatever I had said. But it is a fact that the Attorney-General's opinion "was taken by the Haryana Government and the Attorney-General has said....

SHRI S. N. MISHRA : How could it be?

SHRI SATYA NARAYAN SINHA: He has clearly said that-he had given that opinion in his private capacity.

SHRI S, N. MISHRA : Why has the Chief Minister quoted him as the Attorney-General of India?

SHRI SATYA NARAYAN SINHA: He has given his opinion as Mr. Niren Do, not as the Attorney-General.

SHRI GODEY MURAHARI : On a point of order. The Attorney-General cannot have two capacities. Either he is Attorney-General or he is an individual, Mr. Niren De.

MR. DEPUTY CHAIRMAN : I think the Attorney-General can accept private briefs also; I am not sure.

SHRI K. CHANDRASEKHARAN (Kerala) : The Attorney-General can take private briefs.

MR. DEPUTY CHAIRMAN : That is what I think.

SHRI K. CHANDRASEKHARAN : He is always referred to as the Attorney-General even when he gives an opinion in his private capacity.

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SHRI S. N. MISHRA : On a point of order. The point is that the Chief Minister of Haryana has used his designation as the Attorney-General in order to overawe the legislature and the Parliament of India and also the Press Council. So it is most objectionable. Now that the hon. Minister for Information and Broadcasting says that he was giving the opinion in his private capacity, would he not pull him up for using his designation?

SHRI CHANDRA SHEKHAR

(Uttar Pradesh) : On a point of order. Sir, when the hon. Members of the House were defending the freedom of the press, I was listening to them very patiently. But in his enthusiasm, as usual, Mr. S. N. Mishra tries to pull up the Attorney-General. It only indicates his political illiteracy about which I have nothing to say. The Attorney-General is always...

SHRI S. N. MISHRA : I have not been brought up in the atmosphere in which he has been brought up. So I cannot pay him in kind. He has always been using such words. I wish him well for using such words; I know what his cultural level is.

SHRI CHANDRA SHEKHAR : I know the culture of such people who are always susceptible to pressures from outside and everywhere, from any corner. At least I am not brought up in that culture.

MR. DEPUTY CHAIRMAN : Please come to your point.

ieuse come to your point.

SHRI CHANDRA SHEKHAR: I was only saying that the Attorney-General has got every right to give his opinion to anybody where it does not contradict his functions as Attorney-General. And the Attorney-General is always referred to as the Attorney-General.

SHRI S. N. MISHRA : No.

SHRI CHANDRA SHEKHAR : Mr. Bansilal, the Chief Minister of Haryana, has not committed a crime by referring to Mr. Niren De as the Attorney-General of India. Mr. S. N. Mishra, by your order or your ruling, happens to be the Leader of the Opposition in the House; now even jWhen he speaks something outside, he lis described in the press as "Shri S. N. (Mishra, the Leader of the Opposition in the Rajya Sabha." We never took offence to it though it had nothing to 30 with his parliamentary functions c t anything with parliamentary decor m. So I request you not to bring n the name of the Attorney-Genera or of any person without underst inding his functions, his duties, his i sponsibilities, and his powers. Any ss ch reference should be discouraged in his House, especially such a reference coming from a person like Mr. S. N. Vlishra.

SHRI S. N. MISHRA : He does not know the A.B.C.D of the Constitution.

SHRI GODE Y MURAHARI : Mr. Deputy Chairm; n, my point of order was precisely th it. My point was very specific. As M . Chandra Shekhar has put it, once he is appointed the Attorney-General, ht is Attorney-General, he is no more .Ir. Niren De. That is why I wish to draw your attention to what the Minis er said that the Attorney-General d d it in his private capacity.

MR. DEPUTY CHAIRMAN : He can accept private briefs. There is no objection to it.

SHRI GOD! !Y MURAHARI : He can accept a private case; but he cannot give Im opinion on a political issue like this v here Attorney-General's opinion will be taken by the State

MR. DEPUr Y CHAIRMAN : He has given his opinion on the legal issues, not on >olitical issues.

SHRI GODI Y MURAHARI : It is not a legal it sue. It concerns the functions of th i Government.

SHRI MULKA GOVINDA REDDY : He has committed an act of impropriety in giving his opinion.

SHRI GOD! ;Y MURAHARI : That opinion cannot be taken as an opinion of Mr. Niren De given in his private capacity. If VJU say it is the opinion of Mr. Niren" De in his private capacity, this Hoise has nothing to do with that. I it is an opinion of X,Y,Z, we ha'e nothing to do with that opinion. Why should that opinion be brought i to this House? If Mr. Niren De's oj inion has been brought into the Hot ;e as an opinion of a private lawyer we have nothing to do with his opinii n.

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MR. DEPUTY CHAIRMAN : As Attorney-General he may have one opinion and as Mr. Niren De can he may have different opinion?

SHRI GODEY MURAHARI : That is why I have been raising this point of order.

LOKANATH SHRI MISRA : Mr. Deputy Chairman the point is this. If the Attorney-General gives an opinion against the freedom of the press, that means, he is a person who should not continue as Attorney-General. He does not deserve to be the Attorney-General of India.

MR. DEPUTY CHAIRMAN : He has given his opinion on legal issues, not on political issues.

SHRI S. N. MISHRA : The point is whether the Constitution has been flouted. The Constitution says that the Attorney-General can give opinion on a reference by the President of India. That is the point.

MR. DEPUTY CHAIRMAN: Mr. Niren De has given the opinion.

SHRI LOKANATH MISRA : He should not continue as the Attorney-General of India.

(Interruptions)

श्री शीलमद्र याजी (बिहार) वैठो । क्या

बोलतः है

SHRI LOKANATH MISRA : Sir, there seems to be an illiterate

Member in this House who says, Wr ATSraT t on the other side. You must take notice of these things. There is an illiterate Member on the other side who says when I am speaking, "क्या बोलता है"' Would you put up with this ?

For a Member from the ruling

Congress to say, "क्या बॉलता when I was speaking... i हे''

SHRI S. N. MISHRA : What else are they doing?

श्री उपसभाषति : उनका मतलब होगा आप क्या कह रहे हैं।

श्री लोकनाथ मिश्र : क्या कह रहे हैं, यह बोला नहीं यह मेम्बर हाउस में इसी तरह ोल ते हैं ।

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[श्री लोकनाथ मिश्र]

He has said, 'क्या बोलता है'' Would you put up with it?

MR. DEPUTY CHAIRMAN : He said, "क्या बोलते है" I do not know what else he has said.

SHRI LOKANATH MISRA : If he is completely illiterate, I would excuse him as I would excuse anybody.

MR. DEPUTY CHAIRMAN : Mr. Misra, in this House honourable Members should address other Members with due respect all the time. Now Mr. Puri.

SHRI DEV DATT PURI (Haryana): I shall briefly deal with sub-article (2) of article 76 of the Constitution of India. Sub-article (2) deals with the functions of the Attorney General of India. I hope that the Leader of the Opposition will pay attention to what I say. While sub-article (2) casts certain duties upon the Attorney General, il certainly does not say that the Attorney General, as Attorney General is precluded from doing anythirg else. I have seen Attorneys General one after the other appearing in private cases where the Government of Ind a was not a party.

AN HON. MEMBER : He takes fees for that.

SHRI DEV DATT PURI : He is allowed to do so. .

There are two aspects to this matter that we are discussing today. One is the legal aspect and the other, which is even more important. is the moral aspect, Is it being suggested that under the law as it stands at present-I will not quote the Attorney General oi anybody elsethe Government of India is authorised to issue a directive to the State Governments to issue advertisements in A, B or C paper? Does any su:h authority exist under the law as it stands now? As the hon. Minister rightly pointed out, section 12 of the -\ct deals with the objectives. Section 13 is the only section which lays down tow the Press Council of India shall carry out those objectives. The only way the Press Council of India can cany out its objectives is by holding an inquiry where the complaint is against in editor

and not against any State Government. If you want to change the law, it is another matter.

Regarding the moral aspect, are the Government aware that the Presss Council has even today not thought it fit to give any finding on the complaint of the Haryana Government against the Tribune? They have appointed a sub-committee and said that the sub-committee shall go into the complaint of the Haryana Government against the Tribune even though the complaint of the Haryana Government has a direct bearing on the matter under reference.

Again regarding the moral aspect, are the Government aware that two members of the Press Council who actually were a party to their finding have written editorials against the Government of Haryana upon the conduct ol the Haryana Government in relation to the Tribune itself? They have expressed these views against Haryana even before the hearing. Do not the Government think that morally these two members should have forfeited their right to sit on the Press Council having published their views in the editorials more than once?

#### SHRI SATYA NARAYAN SINHA :

I have made it perfectly clear that prima facie under section 13 the Press Council cannot hold any inquiry against any Government. But this is a matter which we shall examine. As it is, that is the position. Amendment is a different matter. We shall examine this. With regard to the last point, I have heard about it. I do not know who these two editors are. The fact remains that these two editors who expressed their opinion against the Haryana Government are also members of the Press Council when this matter was decided. We shall look into that matter also.

AN HON. MEMBER : What about the Haryana Government's complaint?

SHRI SATYA NARAYAN SINHA : I have nothing official about it. We shall look into that also because that also has an indirect bearing On the matter.

SHRI T. N. SINGH (Uttar Pradesh) : Sir, the basic idea of the Press Council from its very inception—I have been a Member of the Press Commission and I have also been a Member of the Press Council Committee following whose recommendation the press Coun-

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cil was re-constituted later-the whole concept of the 'ress Council is that it shall be lanely a professional body. This me ns that members of the profession v. ill also be members of the Council. At the same time, there will be n presentatives of the reading public i s also of proprietors chaired by i Judge : This is the scheme of the Pi ess Council. It has always been the id a that people who are working journalis s will also be on this Council. Such nembers cannot be stopped from ex iressing opinions on topics under disc tssion in the papers in which they v, irk. Therefore, it is entirely against the scheme of the Press Council to say t al as some members had been expressing their views on the issue in question in their capacity as journalists in th< ir papers that vitiate the decision of he Council. That will be a very, very wrong attitude to take and I urge the Government not to accept such a pi a which will bar the Press Council-a professional body- from functioning simply because some of i s members I appen to be professional journalists.

Secondly, Sir, this Press Council is not only expected to correct the erring newspapermen >ir enforce editorial ethics or journalistic etiquette, it is also intended to preserve the freedom of the press to protect thg freedom of the Press. That wa; one of the principal objectives of th Press Council Act. Therefore, it wa, in the scheme of things that we hought of, that the Press Council sr wld take steps to preserve the freedon of the press.

Sir, when the Press Commission was sitting in 1952-5 > the advertisements of the "Times of India" had been stopped by the Bombay Government. This matter come before us in ihe Press Commission. Shri Rajvadyaksha was the Chairman of the Coir, mission and he as well as other membe s thought that it was necessary that eery government must be guided by ce tain regulations and principals with legard to the giving of advertisements, to news papers such as the circulation o the paper, its objectivity, is observance of journalistic codes etc. AU these thi igs are there. Now, the question is whet ter there are any rules or regulations ir the Haryana Government or not? If there are rules, do they enable the Go /ernment to retaliate against a journ; < which may not be carrying out its behests? If that is so, then it is a vrious thing and the

## to a matter of urgent 14 public importance

Central Government and this House also will have to take notice of this, because this Parliament is the custodian of the liberties and freedom of the Press and I dare say, anyone taking the plea—how can one take the plea, that we are not concerned with freedom of the Press—that the Press Council is not concerned with the preservation of the freedom of the Press. The Press Council is concerned with such matters and by no stretch of imagination can we rule out the Press Council from expressing its views wherever freedom of the Press has been violated. Therefore, you cannot say that you canno. take- any action.

MR. DEPUTY CHAIRMAN : Please put the question.

SHRI T. N. SINGH : Sir, the first thing that was envisaged was that the views of the Press Council themselves will produce a healthy result. The first question is : does the Government consider it as one of the duties of the Government to propagate, as much as possible, the views and discussions of the Press Council so that public conscience is awakened?

The second question is : whether the State Governments, including the Haryana Govrnment have got rules and regulations for giving advertisements and whether they observe them? If not, we should see to it that there are positive rules in this regard and they are observed. That is the duty of the Central Government.

MR. DEPUTY CHAIRMAN : What is the point?

SHRI T. N. SINGH : The point is whether the Minister is going to take such action or not.

SHRI SATYA NARAYAN SINHA : Sir, I would like to thank the hon. Member for his suggestions. But I am not in a position to tell him anything specifically on these points. His suggestions are valuable and we shall consider them.

श्वो सुलतान सिंह (हरियाणा) : श्रीमान जिस ट्रिय्गून के वारे में इस सदन में जिक है और जिसके एडीटोरियल नोट का रिफरेंस हमारे एक आनरेबिल सेम्बर ने दिया था कि फला एडीटोरियल लिखने के बाद बंशीलाल की मरकार ने ट्रिब्यन

### [श्री सुलतान सिंह]

के एडवर्टाइजमेंटस बन्द किए, मैं पुछना चाहता कि क्या उस एडीटोरियल नोट के लिखने के बाद बंशीलाल सरकार ने ट्रिध्यन के एडीटर है को राष्ट्रपति एवाई रिकमेंड नहीं किया ? (व्यवधान) अगर बंशीराल न्यराज होते तो ट्रिवन के एडोटर के लिए राष्ट्रपते एवाई रिक मेंड नहीं करने। दिव्यन की गाडियां जो अख-वार ले जाती थीं और उसके साथ साथ टैक्सी का भी काम करता थीं सवारियां बैठा कर ले जाने का उन गाड़ियों के जो चालान पुलिस ने किए क्या प्रेस कॉसिल इस बात पर भी राय दे सकती है ? कोई इल्लीगल तरीके से गड़ी चलाए और उन गाडियों के पुलिस चालान कर देतो उसके ऊम भो कौंसिल अपनी वर्डिक्ट दे सकती है?

MR. DEPUTY CHAIRMAN : I think you have already replied to this.

श्रीसत्यनः रायणसिंहः हम सव चिजों का जबब देचुके है।

MR. DEPUTY CHAIRMAN ; Now papers to be laid on the Tible.

#### PAPERS LAID ON THE TABLE

#### ANNUAL PLAN, 1970-71

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA) : Sir, on behalf of Shrimati Indira Gandhi, I beg to lay on the Table a copy (in English and Hindi) of ihe document entitled "Annual Flan—1970-71". [Placed in Library. See No. LT— 4133/70]

### COMMISSION OF ENQUIRY INTO THE AFFAIRS OF PIPELINES DIVISION OF INDIAN OIL CORPORATION

THE MINISTER OF SIATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D R. CHAVAN) : Sir, I beg to lay on the Table a statement (in English and Hindi) regarding the setting up of a Commission of Inquiry to enquire in'o tie affairs of the Pipelines Division of the Indian Oil Corporation TPlaced in L brary. See No. LT-4099/70]

#### REPORT OF THE ENQUIRY INTOTHE CIRCUMSTANCES LEADING TO GOVERN MENT'S DECISION TO RE-ALIGN HALDIA BARAUNI PIPELINES

SHRI D. R. CHAVAN : Sir, I beg to lay on the Table a copy of the Report of the Enquiry (N. S. Rau Committee's Report) into the circumstances leading to Government's decision to re-align the Haldia-Barauni Pipeline laid over the coalfield area. [Placed in Library. See No. LT-4100/70]

#### REASONS FOR NOT LAYING ON THE TABLE THE HINDI VERSION OF REPORT

SHRI D. R. CHAVAN : Sir, I beg to lay on the Table a statement (in English and Hindi) explaining the reasons for not laying on the Table the Hindi Version of the above Report simultaneously. [Placed in Library. See No. LT-4101/70]

#### NINTH REPORT AND ACCOUNTS (1968-69) OF THE NATIONAL BUILDINGS CONSTRUCTION CORPORATION LIMITED

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): Sir, I beg to lay on the Table, under subsection (1) of section 619A of the Companies Act, 1956, a copy each of 'he following papers (in English and Hindi) :—

(i) Ninth Annual Report and Accounts of the National Buildings Construction Corporation Limited, New Delhi, for the year 1968-69, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Corporation. [Placed in Library. See No. LT-4102/70 on (i) and (ii)]

#### NOTIFICATION OF THE MINISTRY OP PETROLEUM AND CHEMICALS AND MINES AND METALS

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS, AND MINES AND METALS (SHRI D. R. CHAVAN) : Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the following Notifica-

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